# Central Administrative Tribunal Principal Bench, New Delhi

CP No.404/2007 in OA No.480 /2006

New Delhi, this the 8<sup>th</sup> of August, 2016

# Hon'ble Mr. P.K. Basu, Member (A) Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

- Kunwar Sen
   S/o late Shri Tursi Ram
   R/o DG-II/189-A, Vikaspuri
   New Delhi -110018
- Niranjan Singh
   S/o Late Shri Edal Singh
   R/o 48, Lalita Block (Near Nag Mandir)
   Shastri Nagar, Delhi -110052. .... Applicants

(By Advocate: Mr. L.R. Khatana)

#### Versus

- Shri Anil Kumar,
   Secretary to the Govt. of India,
   Ministry of Women & Child Development,
   Shastri Bhavan , New Delhi -110001.
- Shri Mohammad Numan
   Deputy Technical Adviser (NR)
   Ministry of Women & Child Development,
   Office of the Food & Nutrition Board,
   Northern Region, Jamnagar House,
   New Delhi -110011.
   .... Respondents

(By Advocate: Mr. R.N. Singh)

### **ORDER (ORAL)**

### Hon'ble Mr. P.K. Basu, Member (A)

Learned counsel for the applicant states that the applicant is satisfied that order dated 25.5.2007 passed by the Tribunal in OA No. 480 of 2006 has been complied with by the respondents vide order dated 21.04.2016, which was passed by the respondents pursuant to the order dated 23.03.2016. The said order is taken on record. Therefore, the CP is closed and notices issued to the respondents are discharged.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu) Member A)

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